

**Central Administrative Tribunal
Principal Bench, New Delhi.**

OA-288/2017

New Delhi this the 25th day of January, 2017

Hon'ble Mr. Shekhar Agarwal, Member (A)

Balbir Singh Gupta (Postal Pensioner),
Postal Assistant Group 'C',
(Aged about 72 years),
S/o late Gopu Chand Gupta,
R/o Vill. & PO Kheri Kalan,
Mohalla-Badeka,
Distt. Faridabad (Haryana)

... **Applicant**

(through Sh. G.S. Lobana)

Versus

1. Union of India through
Secretary,
Department of Health & Family Welfare
Nirman Bhawan, New Delhi-110011.
2. Additional Director (HQ),
Central Govt. Health Scheme,
Sector XII, R.K. Puram,
New Delhi-110022

... **Respondents**

ORDER (ORAL)

Learned counsel for the applicant submitted that this case was similar to OA No. 2834/2015 (**Harnarayan Yadav Vs. Union of India & Anr.**) which was disposed of by a Co-ordinate Bench of this Tribunal on 20.07.2016. He submitted that the instant OA may also be disposed of in terms of the same order.

2. Accordingly, I dispose of this OA with a direction to the respondents to examine the case of the applicant herein in the light of the judgment of this Tribunal in OA No. 2834/2015. In case the applicant is found to be similarly placed, then he may be extended the same benefits as were granted to the applicant of OA No. 2834/2015. The respondents may communicate their decision to the applicant within a period of six

weeks from the date of receipt of certified copy of this order by means of a reasoned and speaking order.

(Shekhar Agarwal)
Member (A)

/ns/